

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**NOTIFICATION**

No. HCM. II/61/2016/Estt/ \_\_\_\_\_


Dated, Shillong \_\_\_\_\_ November 2018

In supersession of this Registry's earlier notification no. HCM.II/61/2016/Estt/927A dated 29.03.2016, Hon'ble the Chief Justice in exercise of powers under Rule 4 of the High Court of Meghalaya (Public Interest Litigation) Rules 2013 is pleased to constitute a 'Public Interest Litigation Cell' comprising the following Officers:

1. Shri. Albert W. Lanong, MJS, Joint Registrar-OSD and
2. Smti. E. Lyngdoh, Chief Librarian.

The Public Interest Litigation Cell shall directly place the matter before the Chief Justice on the administrative side for appropriate orders of listing or otherwise.

By order,

  
**REGISTRAR GENERAL**

No. HCM. II/61/2016/Estt/ 5492A

Dated, Shillong 5<sup>th</sup> November 2018

Copy for information to: -

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's information.
2. The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong for his Lordship's information.
3. The Secretary to the Government of Meghalaya, Shillong.
4. The Registrar-I & II, High Court of Meghalaya.
5. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
6. District and Sessions Judge, Shillong/ Nongpoh/ Jowai/ Nongstoin/ Tura/ Williamnagar/ Ampati.
7. The President & Secretary, High Court Bar Association for information.
8. Shri. Albert W. Lanong, Joint Registrar-OSD, High Court of Meghalaya for information.
9. The Director, Printing & Stationery, Government of Meghalaya, Shillong with a request to publish this notification in the next issue of the Gazette.
10. Smti. E. Lyngdoh, Chief Librarian, High Court of Meghalaya for information.
11. The Systems Analyst for uploading this notification in the High Court website.

  
**REGISTRAR GENERAL**